

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF
TELANGANA AT HYDERABAD**

SUB:	DISTRICT JUDGES - VIVA VOCE EXAMINATION - Filling up of vacancies in the cadre of District Judges (Entry Level) by promotion from the cadre of Civil Judges (Senior Division) under 65% quota notified for the year, 2024 - Calling for viva voce examination to the eligible officers - ORDERS - ISSUED.	
READ:	1.	Order, dated 04.01.2007 of the Hon'ble Supreme Court of India in Civil Appeal No. 1867/2006.
	2.	High Court's Notification No.214-B.Spl., dated 30.03.2024.
	3.	High Court's Proc. Roc.No.1282/2024-B.Spl., dated 04.05.2024.
	4.	High Court's letter Roc.No.1282/2024-B.Spl.,dated 04.05.2024.

ORDER ROC.NO.1282/2024-B.SPL., DATED: 01.08.2024

The High Court decided that the selection of suitable officers from the cadre of Civil Judges (Senior Division) who have put in at least 5 years of qualifying service as on the date of notification as per Rule 4.2 (A) (III) of the Telangana State Judicial Service Rules, 2023 for promotion as District Judges (Entry Level) under 65% quota be based on merit-cum-seniority, in terms of the Judgment of the Hon'ble Supreme Court, dated 04.01.2007 in MALIK MAZHAR SULTAN & ANR. Vs. U.P. PUBLIC SERVICE COMMISSION & ORS (Civil Appeal No.1867 of 2006). For the said purpose, following criteria is to be adopted as per the Judgment of the Supreme Court of India.

- i) **Evaluation of ACRs of last five years;**
- ii) **Assessment of Judgments of five both civil and criminal cases: and**
- iii) **Oral interview;**

Pursuant to the same, the High Court published the list of sixteen (16) eligible officers in the cadre of District and Sessions Judges working under Rule 15 of the Telangana State Judicial Service Rules, 2017 as well as under Rule 20.1 of the Telangana State Judicial Service Rules, 2023 respectively, who have put in not less than 5 years of qualifying service in the cadre of Civil Judges (Senior Division) for consideration for promotion as District Judges (Entry Level) for filling up of 50 vacancies in the Cadre of District Judges (Entry Level) for the year, 2024 in the High Court's Proceedings 3rd read above.

In view of the above, the High Court passed the following order:-

The following 16 eligible officers who have put in not less than 05 years of qualifying service in the cadre of Civil Judges (Senior Division) who are coming up for consideration as District Judges (Entry Level) by promotion from the cadre of Civil Judges (Senior Division) under 65% quota for the year, 2024 against 50 vacancies notified on 30.03.2024, are hereby directed to attend viva voce on 20.08.2024 at *Central Hall, High Court for the State of Telangana*.

SL. NO.	NAME OF THE OFFICER	DATE OF INTERVIEW
1.	SRI M.SRINIVAS, VI Additional District and Sessions Judge, Sathupally, Khammam District.	<p style="text-align: center;">ON 20.08.2024 FROM 5:00 P.M., ONWARDS AT CENTRAL HALL, HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD.</p>
2.	SRI S.RAVI KUMAR, V Additional District and Sessions Judge, Bodhan, Nizamabad District.	
3.	SRI P.PRADEEP NAIK, XII Additional District and Sessions Judge- cum-XII Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.	

4.	SMT. A.NEERAJA, Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Karimnagar.	<p style="text-align: center;">ON 20.08.2024 FROM 5:00 P.M., ONWARDS AT CENTRAL HALL, HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD.</p>
5.	SMT. P.LAKSHMI KUMARI, Judge, Family Court-cum-IV Additional District and Sessions Judge, Karimnagar.	
6.	SMT. G.SUNITHA RAVINDRA REDDY, Special Judge for trial of Offences under the SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Sangareddy.	
7.	SMT. C.PAVANI, VI Additional District and Sessions Judge-cum-VI Additional Metropolitan Sessions Judge-cum-Family Court, Rangareddy District at Kukatpally.	
8.	SRI M.SATISH KUMAR, VIII Additional District and Sessions Judge-cum-VIII Additional Metropolitan Sessions Judge, Ranga Reddy District at L.B.Nagar.	
9.	SMT. N.ROJA RAMANI, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda.	
10.	SMT. T.ANITHA, Special Court in the cadre of Sessions Judge for trial and disposal of Protection of Children from Sexual Offences (POCSO) Act cases-cum-XII Additional Metropolitan Sessions Judge, Hyderabad.	
11.	SRI MOHD. AFROZ AKTHAR, Prl. Special Judge for trial of SPE & ACB Cases, Hyderabad.	
12.	SMT. K.UMA DEVI, I Addl. District and Sessions Judge, Khammam.	
13.	SMT. B.APARNA DEVI, Chairperson, Land Reforms Appellate Tribunal -cum- I Additional District and Sessions Judge, Hanumakonda.	


14.	SRI CH.PANCHAKSHARI, Member Secretary, Telangana State Legal Services Authority, Hyderabad.	ON 20.08.2024 FROM 5:00 P.M., ONWARDS AT CENTRAL HALL, HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD.
15.	SRI B.THIRUPATHI, III Additional District and Sessions Judge - cum- II Additional Metropolitan Sessions Judge -cum- Principal Family Court, Medchal-Malkajgiri District at Kukatpally.	
16.	SMT. J.KAVITHA, IV Additional District and Sessions Judge - cum- IV Additional Metropolitan Sessions Judge, L.B.Nagar-cum-I Additional Family Court, Ranga Reddy District at L.B.Nagar.	

The aforementioned officers are informed that the breakup of total 100 marks fixed for empanelment for the post of District Judge (Entry Level), are as detailed below:

i)	Evaluation of Annual Confidential Reports	50 marks
ii)	Assessment of Judgments	40 marks
iii)	Oral interview	10 marks

Further, the officers who are called for viva voce are hereby directed to *report before the Registrar General, FAC. Registrar (Vigilance), High Court for the State of Telangana at Hyderabad, positively by 04.00 p.m., on 20.08.2024.*

The concerned Unit Heads are hereby directed to make necessary alternative in-charge arrangements to the officers who are attending viva voce on 20.08.2024.


**REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)**

To

1. The Officers concerned.

2. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before their Lordship's for kind perusal)
3. The **Registrar General and other Registrars**, High Court for the State of Telangana at Hyderabad.
4. The Chief Judge, City Civil Court, Hyderabad.
5. The Metropolitan Sessions Judge, Hyderabad.
6. The Prl. Special Judge for CBI Cases, Hyderabad.
7. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
8. The Director, Telangana State Judicial Academy, Secunderabad.
9. The Secretary, High Court Legal Services Committee, High Court buildings, Hyderabad.
10. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Khammam, Nizamabad, Rangareddy District at L.B.Nagar, Karimnagar, Sangareddy, Nalgonda, Hanumakonda, Medchal-Malkajgiri District at Kushaiguda.
11. **THE I ADDL. DISTRICT AND SESSIONS JUDGES:**
Khammam, Nizamabad, Rangareddy District at L.B.Nagar, Karimnagar, Sangareddy, Nalgonda, Hanumakonda, Medchal-Malkajgiri District at Kushaiguda.
